

HIGH COURT OF ANDHRA PRADESH

ABSTRACT

PUBLIC SERVICES – A.P.J.M.S.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.

ROC.No.173/2020 - C.1.

Dt. 12 -03-2020

NOTIFICATION No. 02/2020 C -1.

The High Court of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26(3) of the A.P. Judicial Ministerial and Subordinate Service Rules, 2019 and all other powers enabling thereto, is pleased to order the following **transfers and postings**: -

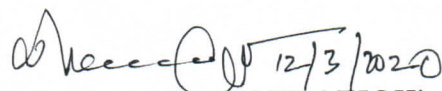
Sl. No.	Name and designation of the individual	Posted as
(1)	(2)	(3)
1	Sri K.Vijaya Kumar Senior Superintendent and Paper promotee of the Unit of District Judge, Ananthapuram.	Chief Administrative Officer, Special Sessions Court for trial of Cases under S.Cs. & S.Ts. (POA) Act, 1989, Ananthapuram vice Smt.N.Naga Rani transferred.
2	Smt. N.Naga Rani Chief Administrative Officer, Special Sessions Court for trial of Cases under S.Cs. & S.Ts. (POA) Act, 1989, Ananthapuram	Chief Administrative Officer, XI Additional District & Sessions Court, Piler, Chittoor District.

- i) The individuals shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges/Unit Heads concerned are hereby directed to relieve the individuals, forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The District Judges/Unit Officers concerned are further directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are also directed to send the joining reports of the individuals to this Registry.

Note:-Sri N.Naga Rani, is not entitled to draw T.A. and D.A. etc., since she is transferred on her request.


REGISTRAR (ADMINISTRATION)

To

1. The Individuals (Through the concerned Unit Heads).
2. The District Judges, Ananthapuram and Chittoor.
3. The Special Sessions Judge for trial of Cases under S.Cs. & S.Ts. (POA) Act, 1989, Ananthapuram
4. XI Additional District & Sessions Judge, Piler, Chittoor District
5. The District Treasury Officers, Ananthapuram and Chittoor.
6. The Sub Treasury Officers, Piler, Chittoor District.
7. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

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